

the entire budgeted amount of Rs. 20 crores under first proviso to Article 275(1). The balance was thereupon released to the States on prorata basis in March, 1986, of which the share of Maharashtra was Rs. 137.73 lakhs.

(c) and (d) Out of the first sanctioned amount of Rs. 65.24 lakhs, the State could utilise only Rs. 58 lakhs. The request for extension for the balance amount is being processed for forwarding to the Ministry of Finance.

Illegal construction in MIG, D.D.A. flats in Ashok Vihar

2409. SHRI P. N. SUKUL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the fact that common land behind the M.I.G., D.D.A. Flats in Ashok Vihar Phase-I, New Delhi which was earlier earmarked for construction of garages has been grabbed by the ground floor owners who have made illegal construction thereon;

(b) whether it is also a fact that several residents of the IInd floor in the same area have made illegal construction on the roofs of flats causing safety hazards to the buildings; and

(c) if so, whether any steps have been taken by Government to demolish such unauthorised constructions and also to utilise the land for common amenities to the residents?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) Yes, Sir.

(c) Action under the terms of the allotment has been initiated in all these cases. These pieces of land have been earmarked developed for use as parks.

MIG flats in Janakpuri, Delhi

2410. SHRI SUBAS MOHANTY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that allottees of first floor in the double storeyed M.I.G.

Flats situated in blocks—C2 and C4 in Janakpuri, New Delhi are facing difficulties, as balconies provided therein are only three feet wide; and

(b) if so, whether Government propose to allow these allottees to extend these balconies from 3 feet to 6 feet with the consent of the allottees of the ground floor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) According to Delhi Development Authority there have been no complaints with them in the matter.

DDA is not in favour of allowing extension in existing houses as a matter of policy and structural stability. Besides, similar requests from other residential areas have also not been agreed to.

Atrocities on Harijans in Jari village in Orissa

2411. SHRI N. E. BALARAM: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that incidence of atrocities on Harijans has increased in different parts of the country; and

(b) what were the reasons for the recent attack on Harijans in Jari Village in Orissa and what steps were taken by Government against the people who attacked about 800 Harijan families?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) The immediate reason for the attack on the Scheduled Castes in Jari village was the culmination of a tension over the alleged kidnapping of a Caste Hindu girl by a Scheduled Caste youth. The genesis of the problem lies in this particular case more in social distances between Scheduled Castes and Caste Hindus than any economic reasons. In this case, 47 persons have been arrested. Out of these 47 persons, 28 are caste Hindus. A case has been registered under various Sections of IPC. The State Government also ordered a joint enquiry by Divisional Commissioner and DIG of police.